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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/240/2024/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
The District & Sessions Judge,  
Majuli

Dated Guwahati, the 9<sup>th</sup> January, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**  
Ref:- Letter No. JJA(M)/3902/2023, dated 19.12.2023

Sir,

With reference to the above, I am directed to inform you that Shri Bankim Sarma, Chief Judicial Magistrate, Majuli has been allowed to avail LTC for the block period of 2022-2025, to travel to Jaisalmer (Rajasthan) via Guwahati and New Delhi and return, along with his wife Smti. Deepshikha Sarma, his minor son Shri Avik Sarma and minor daughter Smti. Vedanshi Sarma, w.e.f. 04.02.2024 to 11.02.2024, by the shortest possible route, as per existing Rules.

Further, Shri Sarma has been allowed to draw Rs. 1,20,000/- (Rupees One Lakh and Twenty Thousand) as advance payment towards his proposed LTC for the block period 2022-2025.

Shri Bankim Sarma may be informed accordingly.

Thanking you.

Yours faithfully,

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/241-244/2024/A.

Dated 9<sup>th</sup> January, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Bankim Sarma, Chief Judicial Magistrate, Majuli for information, with reference to his letter dated 18.12.2023
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

**REGISTRAR (VIGILANCE)**